

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1285/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
 MEMBER (J)

SHRI V. NALLASENAPATHY  
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
 THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: Kanchan Rai and Mr. Ajit Kumar  
 V/s.  
 Leofortune Infrabuildcon Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
20.	Karl Tamboly - Counsel.		
	Malcolm Siganporia.		
	Rahul Hingmire		
	Nihar Thackeray		
	Swanand Tardre.		
	1/b Vir Legis Law Practice		
	Adv. Jaymala J. Desai for Leofortune Pvt. Ltd		
	1/b M/s T.J. Associates		

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ORDER

CP No. 1285/I&BP/NCLT/MB/MAH/2017

Petitioner's Counsel is present. Corporate Debtor's Counsel reached later.

When the Petitioner's Counsel started hearing/argument, one Counsel namely Jaymala J. Oswal has shown up on behalf of the Corporate Debtor saying that they need some time to make submission in this matter, but the fact of this matter is that this case has already came for hearing 2-3 times before this hearing. However, since the Counsel has come saying that they would argue the matter, list this matter for hearing on 11.09.2017 with a peremptory direction to the Corporate Debtor side to make their submission on the next date of hearing, failing which, the petition will be decided on the submission already made by the Petitioner.

List this matter on 11.09.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)